

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(LUCKNOW BENCH)
LUCKNOW.

AZ

D.A. NO. 525- 1990 (b)

T.A. NO.

Date of Decision 25.11.92

Petitioner.

Advocate for the
Petitioner(s)

VERSUS

Union of India & Others

Respondent.

Advocate for the
Respondents

CORAM

The Hon'ble Mr. Justice U.C.Srivastava, VC

The Hon'ble Mr.

1. Whether reporter of local papers may be allowed to see the Judgment ?
2. To be referred to the reporter or not ?
3. Whether to be circulated to other benches ?
4. Whether ~~to be~~ their Lordships wish to see the fair copy of the Judgment ?

VICE-CHAIRMAN/MEMBER

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 525 of 1990

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

The original applicant died during the pendency of this case. Thereafter a substitution application has been filed and the same has been allowed by the tribunal, but his heir and legal representatives have not cared to carry out the substitution order and has preferred to remain absent even though, the substitution application has been allowed.

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according to him remains unpaid. He has further claimed a sum of Rs. 20/- per month for 24 months i.e. Rs. 480 from the Railway Department and certain others amount including over time bill for the period 7.8.1982 to 17.8.1982. Out of the suspension allowance all the other claims are old and stale and have rather become barred by time moreover are in respect of a period when Administrative Tribunal did not come into existence. So far as the suspension allowance is concerned, the cause of action in respect of same is continuing and was ~~rept~~ alive. It was the duty of the respondents pay it and there is no justification for withholding it. Accordingly, if the same has not been paid, the respondents are directed to pay the balance of suspension amount to the heir and legal representatives of the deceased applicant, within a period of 3 months from the date of communication of this order. With these observations, the application is disposed of finally. No order as to the costs.


Vice-Chairman

Allahabad Dated: 25.11.1992.

(RKA)